

provisions of this Act or Statutes, Ordinances, Regulations and rules made thereunder, he may issue such directions as he may deem fit in the interest of the university and the directions so issued shall be complied with by the university.

**The  
Chancellor**

16. (1) The Chancellor shall be appointed by the sponsoring body for a period of three years with the approval of the visitor by following such procedure and on such terms and conditions as may be prescribed by the Statutes.

(2) The Chancellor shall be the head of the university.

(3) The Chancellor shall preside at the meetings of the Governing Body and shall, when the Visitor is not present, preside at the convocation of the university for conferring degrees, diplomas or other academic distinctions.

(4) The Chancellor shall have the following powers, namely:-

(a) to call for any information or record;

(b) to appoint the Vice-Chancellor;

(c) to remove the Vice-Chancellor in accordance with the provisions of sub-section (7) of section 17;

(d) such other powers as may be prescribed by the Statutes.

**The Vice-  
Chancellor**

17. (1) The Vice-Chancellor shall be appointed by the Chancellor from a panel of three persons recommended by the Governing Body and shall, subject to the provisions contained in sub-section (7), hold office for a term of three years:

Provided that, after expiry of the term of three years, a person shall be eligible for re-appointment for another term of three years:

Provided further that a Vice-Chancellor shall continue to hold the office even after expiry of his term till new Vice-Chancellor joins. However, in any case this period shall not exceed one year.

(2) The Vice-Chancellor shall be the principal executive and academic officer of the university and shall exercise general superintendence and control over the affairs of the university and shall execute the decisions of various authorities of the university.

(3) The Vice-Chancellor shall preside at the convocation of the university in the absence of both, the Visitor and the Chancellor.

(4) If in the opinion of the Vice-Chancellor it is necessary to take immediate action on any matter for which powers are conferred on any other authority by or under this Act, he may take such action as he deems necessary and shall at the earliest opportunity thereafter report his action to such officer or authority as would have in the ordinary course dealt with the matter:

**The Chief Finance and Accounts Officer** 19. (1) The appointment of the Chief Finance and Accounts Officer shall be made by the Chancellor in such manner as may be prescribed by the Statutes.

(2) The Chief Finance and Accounts Officer shall exercise such powers and perform such duties as may be prescribed by the Statutes.

**Other Officers** 20. (1) The university may appoint such other officers as may be necessary for its functioning.

(2) The manner of appointment of other officers of the university and their powers and functions shall be such as may be prescribed by the Statutes.

**Authorities of the University** 21. The following shall be the authorities of the university, namely:-

- (1) the Governing Body;
- (2) the Board of Management;
- (3) the Academic Council;
- (4) such other authorities as may be declared by the Statutes to be the authorities of the university.

**The Governing Body** 22. (1) The Governing Body of the university shall consist of the following, namely:-

- (a) the Chancellor;
- (b) the Vice-Chancellor;
- (c) five persons nominated by the sponsoring body out of whom two shall be eminent educationists;
- (d) one expert of management or information technology from outside the university, nominated by the Chancellor; and
- (e) one expert of finance, nominated by the Chancellor.

(2) The Governing Body shall be the supreme authority of the university. All the movable and immovable property of the university shall vest in the Governing Body. It shall have the following powers, namely:-

- (a) to provide general superintendence and directions and to control functioning of the university by using all such powers as are provided by this Act or the Statutes, Ordinances, Regulations or rules made thereunder;
- (b) to review the decisions of other authorities of the university in case they are not in conformity with the provisions of this Act or the Statutes, Ordinances, Regulations or rules made thereunder;
- (c) to improve the budget and annual report of the university;
- (d) to lay down the extensive policies to be followed by the university;

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- (b) to review the decisions of other authorities of the university in case they are not in conformity with the provisions of this Act or the Statutes, Ordinances, Regulations or rules made thereunder;
- (c) to improve the budget and annual report of the university;
- (d) to lay down the extensive policies to be followed by the university;

- (e) to recommend to the sponsoring body about the voluntary liquidation of the university if a situation arises when smooth functioning of the university does not remain possible, in spite of all efforts;
- (f) such other powers as may be prescribed by the Statutes.
- (3) The Governing Body shall meet at least three times in a calendar year.
- (4) The quorum for meetings of the Governing Body shall be four.
- The Board of Management** 23. (1) The Board of Management shall consist of the following members, namely:-
- (a) the Vice-Chancellor;
  - (b) two members of the Governing Body, nominated by the sponsoring body;
  - (c) three persons, who are not the members of the Governing Body, nominated by the sponsoring body;
  - (d) three persons from amongst the teachers, nominated by the sponsoring body;
  - (e) Two teachers, nominated by the Vice-Chancellor.
- (2) The Vice-Chancellor shall be the Chairperson of the Board of Management.
- (3) The powers and functions of the Board of Management shall be such as may be prescribed by the Statutes.
- (4) The Board of Management shall meet once in every two months.
- (5) The quorum for meetings of the Board of Management shall be five.
- The Academic Council** 24. (1) The Academic Council shall consist of the Vice-Chancellor and such other members as may be prescribed by the Statutes.
- (2) The Vice-Chancellor shall be the Chairperson of the Academic Council.
- (3) The Academic Council shall be the principal academic body of the university and shall, subject to the provisions of this Act and the rules, Statutes or Ordinances, made thereunder, co-ordinate and exercise general supervision over the academic policies of the university.
- (4) The quorum for meetings of the Academic Council shall be such as may be prescribed by the Statutes.
- Other Authorities** 25. The composition, constitution, powers and functions of other authorities of the university shall be such as may be prescribed by the Statutes.

**Disqualification for membership of an authority or body** 26. A person shall be disqualified for being a member of any of the authorities or bodies of the university, if he/she-

- (a) is of unsound mind and stands so declared by a competent court;
  - (b) is an undischarged insolvent;
  - (c) has been convicted of any offence involving moral turpitude;
  - (d) is conducting or engaging himself in private coaching classes;
- or
- (e) has been punished for indulging in or promoting unfair practice in the conduct of any examination, in any form, anywhere.

**Vacancies not to invalidate the proceedings of any authority or body of the University** 27. No act or proceeding of any authority or body of the university shall be invalid merely by reason of any vacancy or defect in the constitution thereof.

**Filling up of emergent vacancies** 28. Any vacancies occurred in the membership of any authority or body of the university due to death, resignation or removal of a member or due to change of capacity in which he was appointed or nominated, shall be filled up as early as possible by the person or the body who had appointed or nominated such a member:

Provided that the person appointed or nominated as a member of an authority or body of the university on an emergent vacancy, shall remain member of such authority or body for only the remaining period of the member, in whose place he is appointed or nominated.

**Committee** 29. The authorities or officers of the university may constitute such committees with such terms of reference as may be necessary for specific tasks to be performed by such committees. The constitution of such committees and their duties shall be such as may be prescribed by the Statutes.

**The First Statutes** 30. (1) Subject to the provisions of this Act, and the rules made thereunder, the First Statutes of the university may provide for all or any of the following matters, namely:-

- (a) the constitution, powers and functions of the authorities and other bodies of the university as may be constituted from time to time;
- (b) the terms and conditions of appointment of the Vice-Chancellor and his powers and functions;
- (c) the manner and terms and conditions of appointment of the Registrar and Chief Finance and Accounts Officer and their powers and functions;

- (d) the manner and terms and conditions of appointment of other officers and teachers and their powers and functions;
  - (e) the terms and conditions of service of employees of the university;
  - (f) the procedure for arbitration in case of disputes between officers, teachers, employees and students;
  - (g) the conferment of honorary degrees;
  - (h) the provisions regarding exemption of students from payment of tuition fee and for awarding to them scholarships and fellowships;
  - (i) provisions regarding the policy of admissions, including regulation of reservation of seats;
  - (j) provisions regarding fees to be charged from students; and
  - (k) provisions regarding number of seats in different courses.
- (2) The First Statutes of the university shall be made by the Governing Body and shall be submitted to the State Government for its approval.
- (3) The State Government shall consider the First Statutes, submitted by the university and shall give its approval thereon within two months from the date of its receipt and with such modifications if any, as it may deem necessary.
- (4) The university shall communicate its agreement to the First Statutes as approved by the State Government, and if it desires not to give effect to any or all of the modifications made by the State Government under sub-section (3), it may give reasons therefore and after considering such reason, the State Government may or may not accept the suggestions made by the university.
- (5) The State Government shall publish the First Statutes, as finally approved by it, in the Official Gazette, and thereafter, the first Statutes shall come into force from the date of such publication.

**Subsequent Statutes**

31. (1) Subject to the provisions of this Act and the Rules made thereunder, the subsequent Statutes of the university may provide for all or any of the following matters, namely:-
- (a) creation of new authorities of the university;
  - (b) accounting policy and financial procedure;
  - (c) representation of teachers in the authorities of the university;
  - (d) creation of new departments and abolition or restructuring of existing department;
  - (e) institution of medals and prizes;
  - (f) creation of posts and procedure for abolition of posts;



- (g) revision of fees;
- (h) alteration of the number of seats in different syllabi; and
- (i) all other matters which under the provisions of this Act are to be prescribed by the Statutes.

(2) The Statutes of the university other than the first Statutes shall be made by the Board of Management with the approval of the Governing Body.

(3) The Statutes made under sub-section (2) shall be sent to the State Government and the State Government may approve them as such or, if it considers necessary, give suggestions for modifications in them within two months from the date of receipt of the Statutes.

(4) The Governing Body shall consider the modifications suggested by the State Government and return the Statutes to the State Government with its agreement to such changes or with its comments on the suggestions made by the State Government.

(5) The State Government shall consider the comments of the Governing Body and shall approve the Statutes with or without modifications and then the Statutes as finally approved by the State Government shall be published by it in the Official Gazette, and upon such publication the statutes shall come into force.

**The First Ordinances**

32. (1) Subject to the provisions of this Act or the rules or Statutes made thereunder, the First Ordinances may provide for all or any of the following matters, namely:-

(a) the admission of students to the university and their enrolment as such;

(b) the courses of study to be laid down for the degrees, diplomas and certificates of the university;

(c) the award of the degrees, diplomas, certificates and other academic distinctions, the minimum qualifications for the same and the means to be taken relating to the granting and obtaining of the same;

(d) the conditions for award of fellowships, scholarships, stipends, medals and prizes;

(e) the conduct of examinations, including the terms of office and manner of appointment and the duties of examining bodies, examiners and moderators;

(f) fees to be charged for the various courses examinations, degrees and diplomas of the university;

(g) the conditions of residence of the students of the university;

(h) provision regarding disciplinary action against the students;

(i) the creation, composition and functions of any other body which is considered necessary for improving the academic life of the university;

(j) the manner of co-operation and collaboration with other universities and institutions of higher education;

(k) all other matters which by this Act or Statutes made thereunder are required to be provided by the Ordinances.

(2) The First Ordinances of the university shall be made by the Vice-Chancellor which after being approved by the Board of Management, shall be submitted to the State Government for its approval.

(3) The State Government shall consider the First Ordinances submitted by the Vice-Chancellor under sub-section (2) within two months from the date of their receipt and shall either approve them or give suggestions for modifications therein.

(4) The Vice-Chancellor shall either modify the Ordinances incorporating the suggestion of the State Government or give reasons for not incorporating any of the suggestions made by the State Government and shall return the First Ordinances along with such reasons, if any, to the State Government and on receipt of the same, the State Government shall consider the comments of the Vice-Chancellor and shall approve the First Ordinances of the university with or without such modifications and then the First Ordinances, as approved by the State Government shall be published by the State Government in the Official Gazette and upon such publication the Ordinances shall come into force.

**Subsequent Ordinances**

33. (1) All Ordinances other than the First Ordinances shall be made by the Academic Council which after being approved by the Board of Management shall be submitted to the State Government for its approval.

(2) The State Government shall consider the Ordinances submitted by the Academic Council under sub-section (1) within two months from the date of their receipt and shall approve them or give suggestion for modifications therein.

(3) The Academic Council shall either modify the Ordinances incorporating the suggestion of the State Government or give reasons for not incorporating any of the suggestions made by the State Government and shall return the Ordinances along with such reason, if any, to the State Government and on receipt of the same, the State Government shall consider the comments of the Academic

Council and shall approve the Ordinances with or without modifications and then the Ordinances, as approved by the State Government, shall be published by the State Government in the Official Gazette and upon such publication the Ordinances shall come into force.

**Regulations** 34. The authorities of the university may, subject to the prior approval of the Board of Management, make regulations, consistent with this Act and the rules, Statutes and the Ordinances made thereunder, for the conduct of their own business and that of the committees appointed by them.

**Admissions** 35. (1) Admission in the university shall be made strictly on the basis of merit:

Provided that for the purpose of filling minority quota in the university established and administered by minority community, zone of consideration for determination of merit shall be limited only to the students belonging to that minority community.

(2) Merit for admission in the university may be determined either on the basis of marks or grade obtained in the qualifying examination and achievements in co-curricular and extra-curricular activities or on the basis of marks or grade obtained in the entrance test conducted at state level either by an association of the universities conducting similar courses or by any agency of the State:

Provided that admission in professional and technical courses shall be made only through entrance test.

(3) Seats for admission in the university of the students belonging to scheduled castes, scheduled tribes and other backward classes and women and handicapped students shall be reserved as per the policy of the State Government.

**Fee structure** 36. (1) The university may, from time to time, prepare its fee structure and send it for approval of the Committee constituted for the purpose under section 29 or any other law for the time being in force.

(2) The Committee shall consider the fee structure prepared by the university and if it is satisfied that the proposed fees is-

(a) sufficient for-

(i) generating resources for meeting the recurring expenditure of the university; and

(ii) the savings required for the further development of the university; and

(b) not unreasonably excessive, it may approve the fee structure.

(3) The fee structure approved by the Committee under sub-section (2) shall remain in force for three years and the university shall be entitled to charge fees in accordance with such fee structure.

(4) The university shall not charge any fee, by whatever name called, other than that for which it is entitled under sub-section (3).

**Examina-  
tions**

37. At the beginning of each academic session and in any case not later than 30th of August of every calendar year, the university shall prepare and publish a semesterwise or annual, as the case may be, schedule of examinations for each and every course conducted by it and shall strictly adhere to the schedule.

*Explanation.*- "Schedule of Examination" means a table giving details about the time, day and date of the commencement of each paper which is a part of a scheme of examinations and shall also include the details about the practical examinations:

Provided that if, for any reason whatsoever, university has been unable to follow this schedule, it shall, as soon as practicable, submit a report to the State Government incorporating the detailed reasons for making a departure from the published schedule. The Government may, thereon, issue such directions as it may deem fit for better compliance in future.

**Declaration  
of results**

38. (1) The university shall strive to declare the results of every examination conducted by it within thirty days from the last date of the examination for that particular course and shall in any case declare the results latest within forty-five days from such date:

Provided that if, for any reason whatsoever, the university is unable to finally declare the results of any examination within the aforesaid period of forty-five days, it shall submit a report incorporating the detailed reasons for such delay to the State Government. The State Government may, thereon, issue such directions as it may deem fit for better compliance in future.

(2) No examination or the results of an examination shall be held invalid only for the reasons that the university has not followed the schedule as stipulated in section 37 or, as the case may be, in section 38.

**Convocation**

39. The convocation of the university shall be held in every academic year in the manner as may be prescribed by the Statutes for conferring degrees, diplomas or for any other purpose.

**Accreditation  
of the  
University**

40. The university shall obtain accreditation from the National Council of Assessment and Accreditation (NAAC), Bangalore within three years of its establishment and inform the Government and such other

(5) regulating bodies which are connected with the courses taken up by the university about the grade provided by NAAC to the university. The university shall get renewed such accreditation at an interval of every five years thereafter.

**University to follow rules, regulations, norms, etc. of the regulating bodies** 41. Notwithstanding anything contained in this Act, the university shall be bound to comply all the rules, regulations, norms, etc. of the regulating bodies and provide all such facilities and assistance to such bodies as are required by them to discharge their duties and carry out their functions.

**Annual Report** 42. (1) The annual report of the university shall be prepared by the Board of Management which shall include among other matters, the steps taken by the university towards the fulfilment of its objects and shall be approved by the Governing Body and copy of the same shall be submitted to the sponsoring body.

(2) Copies of the annual report prepared under sub-section (1) shall also be presented to the Visitor and the Government

**Annual Accounts and Audit** 43. (1) The annual accounts including balance sheet of the university shall be prepared under the directions of the Board of Management and the annual accounts shall be audited at least once in every year by the auditors appointed by the university for this purpose.

(2) A copy of the annual accounts together with the audit report shall be submitted to the Governing Body.

(3) A copy of the annual accounts and audit report alongwith the observations of the Governing Body shall be submitted to the sponsoring body.

(4) Copies of annual accounts and balance sheet prepared under subsection (1) shall also be presented to the Visitor and the State Government. The advice of the Government or the Visitor, if any, arising out of the accounts and audit report of the university shall be placed before the Governing Body. The Governing Body shall issue such directions, as it may deem fit and compliance shall be reported to the Visitor or the Government, as the case may be.

**Powers of the State Government to inspect the university** 44. (1) For the purpose of ascertaining the standards of teaching, examination and research or any other matter relating to the university, the Government may, after consultation with the Vice-Chancellor, cause an assessment to be made in such manner as may be prescribed, by such person or persons as it may deem fit.

(2) The Government shall communicate to the university its recommendations in regard to the result of such assessment for corrective action. The university shall adopt such corrective measures and make efforts so as to ensure the compliance of the recommendations.

(3) If the university has failed to comply with the recommendation made under sub-section (2) within a reasonable time, the State Government may give such directions as it may deem fit for such compliance.

**Dissolution  
of the  
university  
by the  
Sponsoring  
Body**

45. (1) The Sponsoring Body may dissolve the university by giving a notice to the effect in the prescribed manner to the Government and the employees and the students of university at least one year in advance:

Provided that dissolution of the university shall have effect only after the last batches of students of the regular courses have completed their courses and they have been awarded degrees, diplomas or awards, as the case may be.

(2) On the dissolution of the university all the assets and liabilities of the university shall vest in the sponsoring body.

**Special  
powers of the  
State  
Government  
in certain  
circumstances**

46. (1) If it appears to the Government that the university has contravened any of the provisions of this Act or the rules, Statutes or Ordinances made thereunder or has violated any of the directions issued by it under this Act or has ceased to carry out any of the undertakings given under sub-section (1) of section 5 or a situation of financial mismanagement or mal-administration has arisen in the university, it shall issue notice requiring the university to show cause within forty five days as to why an order of its liquidation should not be made.

(2) If the Government, on receipt of reply of the university on the notice issued under sub-section (1), is satisfied that there is a prima facie case of contravening all or any of the provisions of this Act or the Rules, Statutes or Ordinances made thereunder or of violating directions issued by it under this Act or of ceasing to carry out the undertaking given under subsection (1) of section 5 or of financial mismanagement or mal-administration, it shall make an order of such enquiry as it may consider necessary.

(3) The State Government shall, for the purposes of any enquiry under sub-section (2), appoint an inquiry officer or officers to inquire into any of the allegations and to make report thereon.

Central  
Act No. 5  
of 1908

(4) The inquiry officer or officers appointed under sub-section (3) shall have the same powers as are vested in a civil court under the Code of Civil Procedure, 1908 while trying a suit in respect of the following matters, namely:-

- (a) summoning and enforcing the attendance of any person and examining him on oath;
- (b) requiring the discovery and production of any such document or any other material as may be predicable in evidence;
- (c) requisitioning any public record from any court or office; and
- (d) any other matter which may be prescribed.

(5) The inquiry officer or officers inquiring under this Act shall be deemed to be a civil court for the purposes of section 195 and Chapter 26 of the Code of Criminal Procedure, 1973;

(6) On receipt of the enquiry report from the officer or officers appointed under sub-section (3), if the State Government is satisfied that the university has contravened all or any of the provisions of this Act or the rules, Statutes or Ordinances made thereunder or has violated any of the directions issued by it under this Act or has ceased to carry out the undertakings given by it under sub-section (1) of section 5 or a situation of financial mismanagement and mal-administration has arisen in the university which threatens the academic standard of the university, it shall make orders for liquidation of the university and appoint an administrator.

(7) The administrator appointed under sub-section (6) shall have all the powers and be subjected to all the duties of the Governing Body and the Board of Management under this Act and shall administer the affairs of the university until the last batch of the students of the regular courses have completed their courses and they have been awarded degrees, diplomas or awards as the case may be.

(8) After having been awarded the degrees, diplomas or awards, as the case may be, to the last batches of the students of the regular courses, the administrator shall make a report to the effect to the State Government.

(9) On receipt of the report under sub-section (8), the State Government shall, by a notification in the Official Gazette, issue an order dissolving the university and from the date of publication of such notification the university shall stand dissolved and all the assets and liabilities of the university shall vest in the sponsoring body from such date.

Central  
Act No. 2  
of 1974

**Power to make rules** 47. (1) The State Government may, by notification in the Official Gazette, make rules for carrying out the purposes of this Act.

(2) Without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matters, namely:-

(a) the manner of making proposal to establish a university and the fees payable under sub-section (1) of section 4;

(b) other particulars to be contained in the Project Report under subsection (2) of section 4;

(c) matter to be prescribed under clause (d) of sub-section (4) of section 46;

(d) other matters which are required to be, or may be, prescribed by rules under this Act.

(3) All the rules made under this Act shall be laid, as soon as may be after they are so made, before the House of the State Legislature, while it is in session, for a period of not less than fourteen days which may be comprised in one session or in two successive sessions and if before the expiry of the session in which they are so laid or of the session immediately following, the House of the State Legislature makes any modification in any of such rules or resolves that any such rules should not be made, such rules shall thereafter have effect only in such modified form or be of no effect, as the case may be, so however, that any such modification or annulment shall be without prejudice to the validity of anything previously done thereunder.

**Power to remove difficulties** 48. (1) If any difficulty arises in giving effect to the provisions of this Act, the State Government may, by order published in the Official Gazette, make provisions, not inconsistent with the provisions of this Act, as appear to it to be necessary or expedient for removing the difficulty.

(2) Every order made under this section shall, as soon as may be after it is made, shall be laid before the House of the State Legislature.

**The Act to have overriding effect** 49. The provisions of this Act and the rules, Statutes, Ordinances made thereunder shall have effect notwithstanding anything to the contrary contained in any other law, for the time being in force, made by the State Legislature relating to universities.



Disputes to 50. All disputes arising as a result of the provisions made in the Act be settled in a court in Assam shall be settled by a court of law in the state of Assam.

SCHEDULE

(See Section 6)

MOHD. A. HAQUE,

Secretary to the Government of Assam,  
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